भीर हम उम्नीट करते हैं कि यह सभी जो सुपर थर्मल पावर स्टेशन है समय के भ्रन्दर पूरे हो जाएंगे ।

श्री बीं लियनारायण रेड्डी: क्या ग्रापके पास राज्य सरकार से कुछ श्राया है कि इन श्रोजेक्टस को जल्दी से जल्दी पूरा करें। (व्यवधान)

WELCOME TO THE CYPRUS PAR-LIAMENTARY DELEGATION

MR. CHAIRMAN: May I have the attention of the House?

I have great pleasure in announcing that we have with us this morning seated in the Special Box the Cyprus Parliamentary Delegation led by His Excellency Mr. George Charinoes Ladas, President of the House of Representatives of the Republic of Cyprus who are on a visit to India from March 1983. the 20th to 28th behalf of the Members of the House and on my own behalf I take pleasure in extendisg a very hearty welcome to the distinguished guests and them a very enjoyable and fruitful stay in our country. His excellency Mr. Ladas and other membres of the House of Representatives of the Republic of Cyprus have arrived only yesterday morning and I hope by the time they leave us they will have the opportunity to know as much as possible about our country and about our people.

Through this distinguished delegation, we convey our greetings and best wishes to the House of Representatives of the Republic of Cyprus and the friendly people of that Republic.

ORAL ANSWERS TO QUESTIONS Costd

MR. CHAIRMAN: Mr. Minister, you can now answer his question.

SHRI CHANDRA SHERHAR SINGH: I have done that, Sir.

MR. CHAIRMAN: Then Question No. 302.

Charges against CIL Official

*302. SHRI M. KALYANASUNDA-- RAM

SHRI KALYAN ROY: †

Will the Minister of ENERGY be pleased to state:

- (a) how many cases of corruption, favouritism and other serious malpractices have been investigated against Shri B. Kanungo, an officer of the C.I.L. so far and what are the details thereof;
- (b) in how many cases he was found guilty by the C.B.I. and Vigilance Department and details thereof and action taken against him:
- (c) whether C.B.I. has suggested suitable action against him:
- (d) if so, when and what action has been taken;
- (e) when was the departmental enquiry held and when was the report submitted and what action has been take thereon:
- (f) whether the official continues to be working in the C.I.L. Headquarters and if so, what is his present designation and salary and perquisites; and
- (g) what are the reasons for neither suspending him nor removing him from C.I.L. Headquarter?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) to (g) A Statement giving relevant information is laid on the Table of the House.

Statement

(a) to (e) Four cases of irregularities were investigated and finalised since 1977 against Shri B. Kanungo, an Executive of Coal India Limited.

[†]The question was actually asked on the flour of the House by Shri Kalyan Roy.